

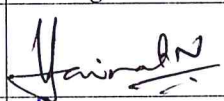

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
HON'BLE SHRI RAVIKUMAR DURASAMY – MEMBER (TECHNICAL)**

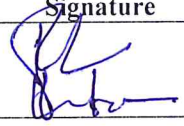
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.11.2017 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	C.P.No.241/241/HDB/2017
NAME OF THE COMPANY	HMR Infra Projects Private Limited
NAME OF THE APPLICANT/PETITIONER	Madhukar Koganti & another
NAME OF THE RESPONDENT(S)	HMR Infra Projects Private Limited
UNDER SECTION	241

**Counsel for Applicant/Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
R. Raghunandan Rao N. HARINATH	SY. & W Advocate		
Raniprasad D.V.S	Advocate		
Ramam. m Prasanna. K			

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
T. SURYA SATISH M. BRIKANTH	Advocate	tsuryasatish@gmail .com	

Heard Shri Raghunandan Rao, Learned Senior Counsel for the Petitioner and Shri T. Surya Satish, Learned Counsel for the Respondent takes notice and further waives notice and

Shri Surya Satish, Learned Counsel for the Respondent requests 2 weeks' time to reply. The Learned Senior Counsel for the Petitioner is directed to take personal notice to Respondent No.6.

Post the case on 17.11.2017.

  
Member (T)

Bm

  
Member (J)